

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. MP/113/2014

- Subject : Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (1) of the CERC (Indian Electricity Grid Code) (Second Amendment) Regulations 2014 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, providing adequate load shedding through automatic under frequency relays(UFRs) in the state systems of North Eastern Region, keeping them functional in terms of Regulation 5.2 (n) of the CERC (Indian Electricity Grid Code) (Second Amendment) Regulations 2014 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and providing of System Protection Schemes (SPS) in NER Grid to operate the transmission system closer to their limits and protect against situations like cascade tripping, tripping of critical elements in terms of Regulation 5.2 (o) of the CERC (Indian Electricity Grid Code) (Second Amendment) Regulations, 2014 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.
- Date of hearing : 14.10.2014
- Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : North Eastern Regional Load Despatch Centre
- Respondents : Assam Electricity Grid Corporation Limited
- Parties present : Shri Amaresh Mallick, NERLDC
Shri S.S.Barpanda, NLDC
Shri S.R. Narasimhan, NLDC
Ms. Jyoti Prasad, NLDC
Shri Pragya Singh, POSOCO

Record of Proceedings

The staff of the Commission brought to the notice of the Commission that North Eastern Regional Power Committee vide its letter dated 13.10.2014 has requested for

three weeks time to file information called vide Record of Proceedings for the hearing dated 21.8.2014 and has requested to adjourn the matter.

2. The Commission directed NERPC to submit on affidavit by 11.11.2014 the analysis report and action taken by the constituents to address the issue arising therein after grid disturbances in North Eastern Region since January 2014 and status of installation of UFRs in NER.

3. The Commission directed that due date of filing the reply and rejoinders including analysis report and present status of implementation of the recommendations of third party audit should be strictly complied with.

4. The petitions shall be listed for hearing on 27.11.2014.

5. The Commission directed CEA and NERPC to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**